

Report with reference to order dated 20.10.2022 passed by Hon'ble National Green Tribunal (N.G.T.), Central Zone Bench, Bhopal in the Original Application No. 80/2022 (CZ), Dharmendra Dhaker V/s Central Ground Water Authority of India & Ors.

Reference:-Hon'ble National Green Tribunal (NGT) Central Zone Bench, Bhopal in the Original Application No. **80/2022 (CZ), Dharmendra Dhaker V/s Central Ground Water Authority of India & Ors.**, passed order on dated 20.10.2022, mentioned inter-alia :-

- 1. The grievance of the applicant in this application is extraction of ground water in Borda Mall near Kapren, District Bundi, Rajasthan without any authority, or permission to abstract the ground water for industrial use from the competent authority or from the CGWA.*
- 2. A substantial issue of environment has been raised.*
- 3. Issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
- 4. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.*
- 5. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-*
 - i. One representative or District Collector, Bundi, Rajasthan.*
 - ii. One representative or Central Ground Water Authority.*
- 6. The Committee is directed to visit the place and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.*
- 7. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after*

compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).

8. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

1. ACTION TAKEN IN COMPLIANCE OF PRESENT ORDER

A. CONSTITUTION OF JOINT COMMITTEE

That District Collector, Bundi has nominated Sub Divisional Magistrate, Keshoraipatan block, Bundi district as a member vide letter No. Vidhi/2022/206 dated 09/11/2022. Copy of letter is marked and enclosed at **Annexure –A.**

That Regional Director, Department of Water Resources River Development & Ganga Rejuvenation, Central Ground Water Board (CGWB), Western Region, Jaipur has nominated Member of the Joint Inspection Committee vide letter No. TSD1/AAP2022-23/CGWA/WR2022-647 dated 31/10/2022. Copy of letter is marked and enclosed at **Annexure –B.**

That Member Secretary, Rajasthan State Pollution Control Board (RSPCB), Jaipur has issued an order vide RSPCB Letter No. F.10 (461) RPCB/Legal/NGT/2022/1154-56, dated 09.11.2022 and Regional Officer, RSPCB, Bundi has nominated as Nodal Officer. Copy of letter is marked and enclosed at **Annexure –C.**

B. SCOPE OF SITE VISIT/INSPECTION

The scope of joint inspection is related to examine:-

- a. Extraction of huge ground water from newly drilled 14 bore wells and expecting to drill 40 more tube wells

- b. Extraction of ground water without any authority, or permission to abstract the ground water for industrial use from the competent authority or from the CGWA.
- c. *A substantial issue of environment*

C. STATUS FOUND DURING JOINT SITE VISIT

In compliance of referred order passed by the Hon'ble Tribunal, following officers were nominated by concerned departments to visit the site for factual report:

- 1. Shri, Balbir Singh, Sub-Divisional Magistrate, Keshoraipatan, Bundi district (Rajasthan).
- 2. Shri Suresh Kumar Pareek, Scientist D, Central Ground Water Board, Western Region, Jaipur (Rajasthan).

Ms Nidhi Khandelwal, Environment Engineer and Regional Officer, Rajasthan State Pollution Control Board, Bundi (Rajasthan) for coordination and logistic support.

The committee has jointly visited M/s Varun Beverages Limited, Hirapur Kapren, Keshoraipatan block, Bundi district, Rajasthan on dated **14.11.2022**. The committee was accompanied by officials from the local administration and representatives from M/s Varun Beverages Limited.

Point wise detail of factual status found as per observation of joint inspection and information collected at site is mentioned herein under:-

- 1. Extraction of huge ground water from newly drilled 14 bore wells and expecting to drill 40 more tube wells**
 - a) Compliant made by Mrs Sania Mirza, Corporate, Ward No. 18, Nagar Palika, Bundi on 10/05/2022 regarding unlimited number of tube wells constructed/proposed to be constructed by M/s Varun Beverages. Copy of complaint is marked and enclosed at **Annexure -D**

- b) Verification was carried out by Patwar Mandal, Adila & Kapren and reported that total 14 bore wells were found within premises (Point No. 3 of the report dated 14/7/2022). Copy of report is marked and enclosed at **Annexure –E**
- c) Station House Officer, Police Department, Kapren has also reported vide report dated 15/8/2022 that 9-10 tube wells were existing at the time of purchase on land. Copy of report is marked and enclosed at **Annexure –F**
- d) In view of discrepancy in reports submitted by Tehsildar (Patwar mandal) and Station House Officer, Deputy Superintendent of Police & Circle Officer, Keshoraipatan was directed vide letter No. Nyay/22/4572 dated 21/9/2022 and No. 5110-11 dated 01/11/2022 to submit factual report regarding number of wells. The report is still awaited. Copy of letters is marked and enclosed at **Annexure –G & Annexure –H.**
- e) In view of discrepancy Sub Divisional Magistrate vide letter No. Nyay/22/5250 dated 07/11/2022 also directed Public Health Engineering Department (PHED), Keshoraipatan to submit factual report on complaint of Shri Harun Pathan. Copy of letter is marked and enclosed at **Annexure –I**
- f) Assistant Engineer, PHED, Keshoraipatan has submitted report vide letter No. 551 dated 10/11/2022 that 15 Nos. of bore wells/Tube wells are found within premises of M/s Varun Beverages Limited. Copy of report is marked and enclosed at **Annexure –J**
- g) Joint committee has visited and observed that 15 Nos. of tube wells/bore well were found constructed within premises. The details are as follows:

S. No.	Location	Latitude	Longitude	Status
1	Near Gate no. 1	25.4150	76.0714	Pump installed
2	Road side	25.4146	76.0760	No pump installed. Piezometer for water level monitoring
3	At the back corner	25.4151	76.0690	No pump installed. Piezometer for water level monitoring

S. No.	Location	Latitude	Longitude	Status
4	Near storage pond	25.4156	76.0704	Pump installed
5	Near storage pond	25.4158	76.0704	No Pump installed. Recharge structure
6	Near the building	25.4171	76.0718	Pump installed
7	Near the C C Plant	25.4181	76.0717	No Pump installed. Recharge structure
8	Near the C C Plant	25.4185	76.0717	Pump installed
9	Back side of Plant	25.4190	76.0732	No pump installed. Piezometer for water level monitoring
10	Near ETP Plant	25.4191	76.0745	Hand Pump installed
11	Behing petrol pump	25.4207	76.0762	No Pump installed. Recharge structure
12	On road side behind petrol pump	25.4204	76.0780	No Pump installed. Recharge structure
13	In front of the plant	25.4172	76.0747	Abandoned due to construction activity
14	Near the gate	25.4159	76.0743	No pump installed. Piezometer for water level monitoring
15	Near the power House	25.4156	76.0738	No pump installed

In addition to above, firm has also constructed a storage pond of about 16000 cubic meter capacity to collect rain water/de-watered water.

2. Status with respect to illegal withdrawal without valid NOC

- a) The firm has applied for No Objection Certificate for ground water withdrawal of 3844 m³/day on 30/04/2022. Copy of report is marked and enclosed at **Annexure -K**
- b) The application dated 30/4/2022 was rejected by Central Ground Water Authority on 02/05/2022 as per CGWA guidelines and Public Notices

issued from time to time due to non-submission of complete documents.
Copy of rejection letter is marked and enclosed at **Annexure –L**

- c) The firm has again applied for No Objection Certificate for ground water withdrawal of 3844 m³/day through 10 existing and 5 proposed tube wells on 25/08/2022. The application is under process at Central Ground Water Authority, New Delhi for processing & issuance of NOC. The firm has already deposited applicable charges for ground water abstraction. Copy of application is marked and enclosed at **Annexure –M**

3. Substantial issue of environment

The firm has constructed piezometer and installed digital water level recorder (DWLR) for water level monitoring purpose.

4. Conclusion/findings of joint visit on 14.11.2022

- A. That the firm has applied for No Objection Certificate from Central Ground Water Authority for ground water withdrawal of 3844 m³/day is under consideration with CGWA.
- B. That as per complaint several wells were installed in and around the unit, a total 15 nos. of wells were physically found within premises. The details are as under:
- a. 04 nos. of bore wells (Pumping well) were found fitted with pump and used for ground water withdrawal for drinking/domestic purposes. Use of ground water for any commercial activity is not observed.
 - b. 04 nos. of wells (Piezometer) fitted with digital water level recorder (DWLR) for water level monitoring purpose.
 - c. 04 nos. of wells (wells without pump or DWLR) for ground water recharge purpose (as reported by the firm).
 - d. 02 nos. of wells are abandoned/not in use.

- e. 01 no. well is fitted with Hand pump.
- f. The committee has not found any additional physically visible well within premises.
- g. To assess environmental impact by ground water extraction for commercial activity, the firm has constructed piezometer and installed digital water level recorder (DWLR) for water level monitoring purpose.

As observed by the committee it is recommended that:-

- (i) Unit may be directed to install digital flow meter on all pumping tube wells/bore wells.
- (ii) Only rainwater stored in the storage pond should be used for construction activity.
- (iii) Since water level is shallow (<4 meter below ground level), de-watered quantity during excavation for foundation may be reused for construction activity.
- (iv) Firm should not extract ground water for commercial purpose without No Objection Certificate from Central Ground Water Authority.
- (v) The firm should monitor water level and quality in and around industrial premises for monitor environmental changes.


(Shri Balbir Singh),

Sub Divisional Magistrate, Keshoraipatan,
Bundi district.


(Shri Suresh Kumar Pareek)

Scientist D,
Central Ground Water Board, Western Region, Jaipur.

कार्यालय जिला कलेक्टर एवं जिला मजिस्ट्रेट बून्दी

क्रमांक - विधि/2022/206

दिनांक - 09-11-2022

-:आदेश:-

माननीय नेशनल ग्रीन ट्रिब्यूनल प्रकरण OA No. 80/2022 (CZ) धर्मन्द्र धाकड़ बनाम सीजीडब्ल्यूए में पारित निर्णय दिनांक 20.10.2022 की पालना में एक संयुक्त दल के गठन के निर्देश के क्रम में गठित कमेटी हेतु अधोहस्ताक्षरकर्ता के प्रतिनिधि नियुक्त करने के संबंध में निवेदन किया गया है। उक्त संबंध में श्री बलबीर सिंह चौधरी, उपखण्ड अधिकारी, केशोरायपाटन को उक्त प्रकरण में अधोहस्ताक्षरकर्ता का प्रतिनिधि एतद् द्वारा नियुक्त किया जाता है।

जिला कलेक्टर
बून्दी

क्रमांक - विधि/2022/4310-13

दिनांक - 09-11-2022

प्रतिलिपि निम्न को सूचनार्थ एवं नियमानुसार आवश्यक कार्यवाही हेतु:-

1. प्रभारी अधिकारी, विधि अनुभाग, कलेक्टर, बून्दी।
2. श्री बलबीर सिंह चौधरी, उपखण्ड अधिकारी, केशोरायपाटन।
- ✓ 3. पर्यावरण अभियांत्रिक एवं क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, बून्दी।
4. आदेश पत्रावली।

जिला कलेक्टर
बून्दी



भारत सरकार/ Govt. of India
जल शक्ति मंत्रालय/ Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग/
of Water Resources, RD & GR
केंद्रीय भूमि जल बोर्ड/ Central Ground Water Board
पश्चिमी क्षेत्र, जयपुर / Western Region, Jaipur

6-A, झालना डूंगरी, जयपुर (राज)/
6-A, Jhalana Doongri, Jaipur-302004 (Raj)
Tel: 0141-2706338, Fax: 2706991
Email: rdwr-cgwb@nic.in, tswr-cgwb@nic.in

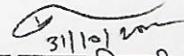
No. TS/01/AAP-2022-23/CGWB/WR/22- -647

दिनांक: 31.10.2022

कार्यालय आदेश संख्या 49/2022

माननीय राष्ट्रीय हरित अधिकरण, भोपाल के आदेश दिनांक 20.10.2022 धर्मेन्द्र धाकड़ बनाम केंद्रीय भूजल प्राधिकरण और अन्य (ओ.ए. संख्या 82/2022) के अनुपालन में, केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र, जयपुर से निम्नलिखित अधिकारी को समिति के सदस्य के रूप में नामित किया जाता है:

श्री एस के पारीक, वैज्ञानिक "डी"
केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र
जयपुर
(मोबाइल) 9414261913
ई-मेल: sureshk.pareek-cgwb@gov.in


(प्रमोद कुमार त्रिपाठी)
क्षेत्रीय निदेशक

प्रतिलिपि सूचनार्थ और आवश्यक कार्रवाई हेतु:

1. जिला कलेक्टर एवं मजिस्ट्रेट, बूंदी, राजस्थान।
2. क्षेत्रीय अधिकारी (कोटा), राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, कोटा, राजस्थान।
3. सदस्य (उत्तर और पश्चिम), केंद्रीय भूजल बोर्ड, राष्ट्रीय राजमार्ग IV, फरीदाबाद।
4. सदस्य (सीजीडब्ल्यूए), केंद्रीय भूजल प्राधिकरण, 18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011।


(प्रमोद कुमार त्रिपाठी)
क्षेत्रीय निदेशक



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD
 4, Institutional Area, Jhalana Doongri, Jaipur.
 Phone: 0141-2716804 Email: member-secretary@rpcb.nic.in

No. F.10 (461) RPCB/Legal/NGT/2022/ 1154-56

Date: 09/11/22

Regional Officer,
 Rajasthan State Pollution Control Board,
 Bundi

Sub: - Hon'ble National Green Tribunal order dated 20.10.2022 in Original Application No. 80/2022 Dharmendra Dhaker Vs CGWA & Others.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT by order dated 20.10.2022 directed inter-alia as follows:-

"5. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
i. One representative or District Collector, Bundi, Rajasthan.
ii. One representative or Central Ground Water Authority.
6. The Committee is directed to visit the place and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support."

You are hereby appointed as Nodal Officer on behalf of RSPCB for coordination and logistic support to the joint committee. The Hon'ble NGT order dated 20.10.2022 is enclosed herewith for ready reference.

Enclosed-As above

Yours sincerely,

(Handwritten signature)
 (B. Praveen)
 Member Secretary o/c

Copy to following for information and to take necessary action for ensuring compliance of Hon'ble NGT order dated 20.10.2022

1. District Collector, Bundi.
2. Regional Director, CGWB, 6-A, Jhalana Doongri, Jaipur.

(Handwritten signature)
 Member Secretary o/c

1. मुख्य सचिव राजस्थान सरकार
2. गृह सचिव, गृह विभाग, राजस्थान सरकार
3. पुलिस महानिदेशक जयपुर राजस्थान
4. सम्भागीय आयुक्त कोटा
5. पुलिस महानिरीक्षक कोटा रेन्ज, कोटा
6. पुलिस अधीक्षक बून्दी
7. पुलिस उपाधीक्षक के. पाटन
8. जिला कलेक्टर बून्दी
9. उपखण्ड अधिकारी के. पाटन
10. थाना अधिकारी कापरेन
11. अधिषाशी अधिकारी, नगर पालिका कापरेन

Judic
10.5.22

विषय :- अवैध अनगिनित बोरिंग व अवैध मिट्टी एवं रेत के ट्रैक्टर एवं ट्रॉले बंद करवाये जाने बाबत एवं जनहित की सुरक्षा बाबत।

मान्यवर

(1) यह कि प्रार्थीया कापरेन नगर पालिका बोर्ड में जनप्रतिनिधि है जो कि वार्ड पार्षद हाने के नाते जनहित में श्रीमान जी के समक्ष प्रार्थना पत्र पेश कर निवेदन करती है कि

(2) यह कि वार्ड नं. 18 हाण्डियाखेडा, रोटेदा रोड, हाटस्थल चौराहा, कल्याणपुरा एवं कापरेन में मिट्टी से भरे हुए ट्रैक्टर एवं ट्रॉले जो कि अवैध तरीके से प्रशासन की साठ-गाठ से तेज गति से मोहल्ले में निकलते है। तथा आमजन के द्वारा बात करने पर मारपीट एवं गाली-गलौच की जाती है।

(3) यह कि अनगिनित बोरिंग व बजरी एवं मिट्टी कि अवैध खुदाई कर अपराधिक कार को अंजाम दिया जा रहा है तथा वरुण बेवरेज कंपनी जो कि अपना प्लांट डाल रही है जिसमें अवैध रूप से बजरी एवं मिट्टी के लिए अपराधिक कार्य किया जा रहा है।

(4) यह कि पूर्व में भी अवैध रेत एवं बजरी के मामले में एक बच्चे कि मृत्यु हो गई थी जिससे भी प्रशासन ने सबक नहीं लिया तथा लगातार आमजन के साथ दुर्घटनाएँ कारीत हो रही है तथा उक्त कंपनी को फायदा पहुँचाने के लिए मिट्टी एवं रेत की सप्लाई की जा रही है तथा जनता की सुरक्षा से समझौता किया जा रहा है।

(5) यह कि यदि प्रशासन के द्वारा अवैध अनगिनित बोरिंग व अवैध मिट्टी की खुदाई व बजरी के ऊपर कार्यवाही नहीं की जाती है तो भविष्य में जनहित को होने वाले नुकसान को दूर करने के लिए प्रशासन जिम्मेदार रहेगा तथा प्रार्थीया जनप्रतिनिधि होने के कारण जनहित के मामले में कार्यवाही करने के लिए तत्पर एवं तैयार है

(6) यह कि प्रार्थीया जनप्रतिनिधि के द्वारा आला अधिकारियों को अवैध बजरी एवं मिट्टी जो कि प्लांट में जा रही है, अवगत कराने के पश्चात् भी बंद नहीं करवाई जा रही है तथा सड़क पर मिट्टी गिरने से तथा तेज गति से वाहन चलाने तथा धूल मिट्टी उड़ने से जनहित के स्वास्थ्य में प्रभाव पड़ रहा है जिसकी तरफ प्रशासन अनदेखी कर रहा है तथा कानून विरोधी काम करने वाले व्यक्तियों को सहायता दी जाकर जनहित के विरुद्ध कार्य किया जा रहा है जिसको तुरन्त प्रभाव से रोका जाकर दोषियों के विरुद्ध कार्यवाही किया जाना आवश्यक है।

प्रार्थना

अतः श्रीमान महोदय से निवेदन है कि अवैध अनगिनित बोरिंग व अवैध मिट्टी एवं बजरी के ट्रैक्टर एवं ट्रोलो को पाबन्द कर जनहित में तुरन्त प्रभाव से कार्यवाही कर दोषियों के विरुद्ध कड़ी कार्यवाही फरमावे।

प्रार्थीया

साधुजी (वार्ड नं.-18)
सानिया नगर पालिका मण्डल
कापरेन
(वार्ड पार्षद, वार्ड नं. 18)

मो. नं. 9782270318

कापरेन नगर पालिका, कापरेन

तह. के. पाटन जिला बून्दी

राज.

श्रीमान उपखण्ड अधिकारी महोदय के पाटन एवं श्रीमान तहसीलदार साहब के पाटन व उपतहसील काप्रेन के आदेश क्र. LR/2022/708 दिनांक 6/6/2022 व दिनांक 13/7/2022 को मोबाइल पर प्राप्त आदेश की पालना में ग्राम-हीरापुर व काप्रेन में स्थित भूमि पर मैसर्स वरूण बैवरेजिज लि. के विरुद्ध श्रीमति सानिया मिर्जा वार्ड पाषर्द वार्ड नं 18 की शिकायत की जांच हमराह पटवारी श्री महावीर मीना व भू. अभिलेख निरीक्षक काप्रेन तथा शिकायत कर्ता सानिया मिर्जा व कम्पनी प्रतिनिधि श्री सत्यवीर जी की उपस्थिति में कम्पनी के सम्पूर्ण परिसर में घूम कर शिकायत की जांच की गई। शिकायत के अनुसार ग्राम- हीरापुर में निर्माणाधीन मैसर्स वरूण बैवरेजिज लि. द्वारा अवैध अनगिनत बोरिंग व अवैध मिट्टी रेत के ट्रैक्टर - ट्रॉले बन्द करवाने हेतु श्रीमान उपखण्ड अधिकारी महोदय को निवेदन किया गया था बिन्दुवार मौका रिपोर्ट निम्न प्रकार है

- 1) बिन्दु संख्या एक में दिये गये तथ्य सही हैं।
- 2) बिन्दु संख्या दो में दिये गये शिकायत के सम्बन्ध में वार्ड नं. 18 हाण्डियाखेडा रोटेदा रोड हाट स्थल चौराहा कल्याणपुरा में मिट्टी से भरे हुए ट्रैक्टर - ट्रॉली तेज गति से निकलने के सम्बन्ध में जांच करने पर पाया गया कि ट्रैक्टर ट्रॉले हाट स्थल कल्याणपुरा से न निकलकर पाटन बाथपास होकर कम्पनी के परिसर में पहुँचते थे। तथा रात्री में कभी-कभार कल्याणपुरा की मुख्य सड़क से होकर कम्पनी परिसर में पहुँचते थे।
- 3) बिन्दु संख्या 3 के अनुसार मौके पर वर्तमान में अनगिनत बोरिंग नहीं पाये गये। मौके पर वर्तमान में कुल 14 बोरिंग पाये गये जिनमें से पाँच बोरिंग पुराने तथा नौ बोरिंग नये पाये गये। जिनमें से 6 बोरिंग वर्तमान में उपयोग में नहीं लिए जा रहे हैं। वर्तमान खातेदार कम्पनी द्वारा निर्माण कार्य किया जा रहा है निर्माण कार्य के दौरान पाइलिंग कार्य किया जा रहा है पाइलिंग कार्य में भूमि में मशीन से गड़डा कर पिल्लर खड़े किये जाते हैं।

- 4) बिन्दु संख्या 4 के अनुसार अवैध रेत व बजरी के परिवहन से रोक बच्चे की मृत्यु होना बताया गया है उक्त दुर्घटना माम बन्धा की खेडली में लगभग 1 1/2 वर्ष पूर्व की है जो वरुण बैवरेजिज से सम्बन्धित नहीं है
- 5) बिन्दु संख्या 5 के सम्बन्ध में अवैध मिट्टी की खुदाई नहीं की जाकर नियमानुसार सक्षम स्तर से एस. टी. पी. जारी करवाकर निर्धारित समयवधी में ही की गई है जिसका अनुमति पत्र संलग्न है
- 6) बिन्दु संख्या 6 कानूनी कार्यवाही से सम्बन्धित है

मौके पर शिकायत कर्ता सानिया मिर्जा तथा उनके पति हारून पठान की उपस्थित में मौका रिपोर्ट तैयार की गई तथा पढकर सुनाई गई जिस पर शिकायत कर्ता सानिया मिर्जा द्वारा हस्ताक्षर करने से मना किया गया।

अतः पालना रिपोर्ट तैयार कर श्रीमान की सेवा में प्रस्तुत है।

उपरोक्त
14-7-2022
परवारी अफिसर

311
14.7.22
92R अफिसर

रजिस्ट्रार
परवारी अफिसर
14/07/2022

जो कोशिश पुराने हैं जिनमें
पाम्प पांच को रेम्परी है
और जो construction के
काम में लिए जा रहे हैं।

14.7.22
(SATVIR SINGH)

कार्यालय थानाधिकारी पुलिस थाना कापरेन जिला बून्दी (राज.)

क्रमांक 2090

दिनांक 15/08/22

सेवामे,

श्रीमान उपखण्ड अधिकारी महोदय -
उपखण्ड के.पाटन जिला बून्दी (राज.)

विषय:- परिवार द्वारा हारून पठान पुत्र रमजानी निवासी कल्याणपुरा कापरेन जिला बून्दी के सम्बन्ध में जांच रिपोर्ट भिजवाने बाबत ।

प्रसंग:- श्रीमान के आदेश क्रमांक नं. 2363 दिनांक 16.6.2022 , 3651 दिनांक 3.8.2022 सन्दर्भ में ।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि परिवारि हारून पठान पुत्र रमजानी निवासी कल्याणपुरा कापरेन जिला बून्दी का परिवार श्रीमान के कार्यालय में पेश शुदा इस आशय का हुआ कि वरुण बेवरेज कंपनी द्वारा कापरेन में प्लान्ट लगाने हेतु जमीन क्रय की गई तथा गैर कृषि प्रयोजन में प्रार्थी काश्तकार तथा कापरेन की जनता एवं काश्तकारी को नुकसान पहुंचाने के आशय में कार्य किया जा रहा है उक्त कंपनी के द्वारा प्लान्ट में 40 बोरवेल लगाया जाना प्रस्तावित है तथा प्रार्थी की भूमि 1006, 1007, 1008 माल कापरेन जो की उक्त प्लान्ट के समीप है तथा उक्त बोरवेल से प्रार्थी की भूमि भविष्य में अनउपजाऊ हो जायेगी । प्लान्ट पर 40 बोरवेल की खुदाई के आम पास के किसानों के भूखा मरने की तौबत आ जायेगी तथा किसानों के हित को देखते हुये प्रार्थी जनप्रतिनिधी से लोकहित के मामले में परिवार पेश किया जा रहा है पूर्व में प्लान्ट के सन्दर्भ में कापरेन थाने पर मुकदमा सख्या 65/2021 के पाटन थाने में 316/2021 तथा वर्तमान में मुकदमे विचाराधीन है तथा भविष्य में निश्चित ही परिशांति भंग होगी जिसके कारण प्लान्ट की भूमि पर यथा स्थिति आदेश कर भूमि रिसीवरी हेतु आदेश दिया जाना आवश्यक है । उक्त मामले में व्यापक लोकहित होने के कारण कंपनी के भू माफियां परिशांति भंग कर लोगो को क्षति कारित कर सकते है ।

इत्यादि परिवार प्राप्त होने पर जांच शुरू की गई ।दोराने जांच परिवारी हाऊन पठान मानिया मिर्जा के एवं वरुण बेवरेज कंपनी कापरेन मैनेजर जितेन्द्र वर्मा तथा सुरेश ईन्टराईजेज (सुरेश गूजर निवासी कापरेन)द्वारा अवैध मिट्टी खनन के सम्बन्ध में मिट्टी खुदवाने बाबत एस. टी. पी. व बनास की बजरी परिवहन की राँयलटी की फोटो प्रतियां प्राप्त की गयी व वरुण बेवरेज कंपनी के कार्य को देख रहे ईन्चार्ज नियमो जितेन्द्र वर्मा से कंपनी के दस्तावेज प्राप्त किये गये तथा सुरेश गूजर निवासी कापरेन द्वारा जो बनास की बजरी व मिट्टी ट्रेक्टर-ट्राली एवं डम्परो से वरुण बेवरेज कंपनी में डलवाये जा रहे है खनन विभाग से एस. टी. पी. नियमानुसार प्राप्त कर शर्तो व नियमो के तहत बजरी खनन विभाग की राँयलटी के मुताबिक डलवाना जाना पाया गया है । तथा बयान जितेन्द्र वर्मा के आधार पर घोरवाल पूर्व में भूमि खरीदी गयी तब से ही 9-10 बोरिंग काश्तकारो द्वारा लगाया जाना बताया गया है स्वयं कंपनी के द्वारा नये बोरवेल नही लगाना जाना बताया गया है तथा कंपनी में बिल्डिंग निर्माण कार्य में भूमि में पाईलिंग की जाती है जोकि बिल्डिंग निर्माण के लिये जरूर कार्य होता है एवं नये बोरवेल के लिये दिनांक 30.04.2022 को भारत सरकार के सेक्टर ग्राउन्ड वाटर ऑफ अथोरिटी को एप्लीकेशन भिजवाना पाया है जिमकी प्रति सलग्न है । वरुण बेवरेज कंपनी संचालक एस

कर्मचारियों द्वारा कापरेन में जो कार्य करवाया जा रहा है वह नियम व कानून के तहत करवाया जाना पाया गया है तथा वरुण बेवरीज कंपनी ने किसानों की जमीन खरीद की थी जिसमें पहले से किसानों के बोर लगे हुये हैं कोई कार्य अवैध तरीके से नहीं करवाया जाना पाया गया है । सुरेश इंटर्राईजेज द्वारा ट्रैक्टर- ट्रोलो एवं डम्परो से मिट्टी वरुण बेवरेज कंपनी में डलवाई जा रही है वह ट्रैक्टर- ट्रोलो एवं डम्पर आबादी क्षेत्र कल्याणपुरा कापरेन से होकर नहीं निकाले जा रहे हैं हाईवे से होकर निकाले जा रहे हैं । तथा थाना हाजा पर मुकदमा सख्या 65/2021 पेन्डिंग नहीं है सम्पूर्ण जांच एवं रिकार्ड के आधार पर परिवादि हारून फ़थान , सानिया मिर्जा वार्ड पार्षद कापरेन द्वारा परिवाद में दिये गये तथ्य झूठे पाये गये हैं ।

अतः परिवाद की जांच रिपोर्ट श्रीमान की सेवामें पेश है ।

सल्लम - बथान -3

रिकार्ड -

भवदीय


थानाधिकारी

पुलिस थाना कापरेन
जिला बुन्दी (राज०)

कार्यालय उपखण्ड मजिस्ट्रेट के०पाटन जिला बून्दी (राज०)

क्रमांक:- न्याय / 22 / 4572

दिनांक:- 21.09.2022

प्रेषित:- पुलिस उपअधीक्षक
वृत्त के०पाटन

विषय :- तथ्यात्मक जांच कर जांच रिपोर्ट भिजवाने बाबत।

उपरोक्त विषयान्तर्गत लेख है कि हारून पठान पुत्र रमजानी निवासी कल्याणपुरा काप्रेन द्वारा इस न्यायालय में इस्तगासा अन्तर्गत धारा 107, 116(3), 133, 145, 146 द.प्र.स. उन्वान हारून पठान बनाम वरुण वेवरज कम्पनी काप्रेन प्लान्ट पेश किया गया। जिसकी जांच थानाधिकारी पुलिस थाना काप्रेन व तहसीलदार के०पाटन से करवाई गई। तहसीलदार के०पाटन रिपोर्ट अनुसार उक्त भूमि पर वर्तमान में कुल चौदह बोरिंग पाये गये। जिसमें से 5 बोरिंग पुराने तथा 9 बोरिंग नये पाये गये। जिनमें से 6 बोरिंग वर्तमान में उपयोग में नहीं लिए जा रहे हैं। थानाधिकारी पुलिस थाना काप्रेन की रिपोर्ट अनुसार उक्त भूमि पर 9-10 बोरिंग काश्तकारों द्वारा लगाया जाना बताया है। स्वयं कम्पनी के द्वारा नये बोरिंग नही लगाना जाना बताया है। इस सम्बन्ध में श्रीमान जिला कलक्टर महोदय, बून्दी से भी तथ्यात्मक रिपोर्ट हेतु प्राप्त हुआ है।

अतः श्रीमान जिला कलक्टर महोदय, बून्दी से प्राप्त पत्र, तहसीलदार के०पाटन व थानाधिकारी पुलिस थाना काप्रेन से प्राप्त रिपोर्ट की छायाप्रति आपको भेजकर लेख है कि उक्त प्रकरण की तथ्यात्मक जांच कर तथ्यात्मक रिपोर्ट अन्दर 10 दिवस में अद्योहस्ताक्षरकर्ता को भिजवाया जाना सुनिश्चित करे।

उपखण्ड मजिस्ट्रेट
के०पाटन

स्मरण पत्र-1

कार्यालय उपखण्ड मजिस्ट्रेट के०पाटन जिला बून्दी (राज०)

क्रमांक:- न्याय /22/ 5110-11

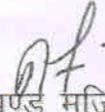
दिनांक:- 01.09.2022
11ति:- पुलिस उपअधीक्षक
वृत्त के०पाटन

विषय :- तथ्यात्मक जांच कर जांच रिपोर्ट भिजवाने बाबत।

प्रसंग:- इस कार्यालय के पत्रांक न्याय/22/4572 दिनांक 21.09.22 एवं श्रीमान जिला कलक्टर महोदय, बून्दी के पत्रांक न्याय/2022/ 12828-29 दिनांक 10.10.2022

उपरोक्त विषयान्तर्गत लेख है कि इस कार्यालय के पत्रांक न्याय/22/4572 दिनांक 21.09.2022 से हारून पठान पुत्र रमजानी निवासी कल्याणपुरा काप्रेन द्वारा प्रस्तुत इस्तगासे में तहसीलदार के०पाटन एवं थानाधिकारी पुलिस थाना काप्रेन से प्राप्त रिपोर्ट भेजकर आपसे 10 दिवस में तथ्यात्मक रिपोर्ट चाही गई थी। जो आज दिनांक तक अप्राप्त है। उक्त प्रकरण में श्रीमान जिला कलक्टर महोदय, बून्दी से भी तथ्यात्मक रिपोर्ट हेतु पत्र प्राप्त हुआ है।

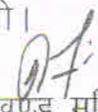
अतः उक्त प्रकरण की तथ्यात्मक जांच कर तथ्यात्मक रिपोर्ट अन्दर 7 दिवस में अद्योहस्ताक्षरकर्ता को भिजवाया जाना सुनिश्चित करे।


उपखण्ड मजिस्ट्रेट
के०पाटन

क्रमांक:- न्याय /22/ 5110-11

दिनांक:- 01.09.2022

प्रतिलिपी:- श्रीमान जिला कलक्टर महोदय, बून्दी को भेजकर निवेदन है कि प्रकरण की जांच 11 उपअधीक्षक वृत्त के०पाटन से प्राप्त होते ही श्रीमान को प्रेषित कर दी जावेगी।


उपखण्ड मजिस्ट्रेट
के०पाटन

कार्यालय उपखण्ड मजिस्ट्रेट के०पाटन जिला बून्दी (राज०)

क्रमांक:- न्याय /22/ 5250

दिनांक:- 07.11.2022

प्रेषित:- सहायक अभियन्ता
जलदाय विभाग के०पाटन

विषय :- तथ्यात्मक जांच कर जांच रिपोर्ट भिजवाने बाबत।

उपरोक्त विषयान्तर्गत लेख है कि हारून पठान पुत्र रमजानी निवासी कल्याणपुरा काप्रेन द्वारा इस न्यायालय में इस्तगासा अन्तर्गत धारा 107,116(3), 133,145,146 द.प्र.स. उनवान हारून पठान बनाम वरुण वेवरज कम्पनी काप्रेन प्लान्ट पेश किया गया। जिसकी जांच थानाधिकारी पुलिस थाना काप्रेन व तहसीलदार के०पाटन से करवाई गई। तहसीलदार के०पाटन रिपोर्ट अनुसार उक्त भूमि पर वर्तमान में कुल चौदह बोरिंग पाये गये। जिसमें से 5 बोरिंग पुराने तथा 9 बोरिंग नये पाये गये। जिनमें से 6 बोरिंग वर्तमान में उपयोग में नहीं लिए जा रहे हैं। थानाधिकारी पुलिस थाना काप्रेन की रिपोर्ट अनुसार उक्त भूमि पर 9-10 बोरिंग काश्तकारों द्वारा लगाया जाना बताया है। स्वयं कम्पनी के द्वारा नये बोरवेल नहीं लगाना जाना बताया है। इस सम्बन्ध में श्रीमान जिला कलक्टर महोदय, बून्दी से भी तथ्यात्मक रिपोर्ट हेतु प्राप्त हुआ है।

अतः मौके पर बोरवेल की वास्तविक स्थिति की तथ्यात्मक जांच कर तथ्यात्मक रिपोर्ट अन्दर 7 दिवस में अद्योहस्ताक्षरकर्ता को भिजवाया जाना सुनिश्चित करे।


उपखण्ड मजिस्ट्रेट
के०पाटन

कार्यालय लहाऊ अभियन्ता जन एकां अभि. कि. उपखण्ड के ^{Annex-5} पाटन
सुमां 551 दिनांक 10.11.2022

श्रीमान उपखण्ड अधिकारी महोदय,
उपखण्ड के पाटन

विषय: तथ्यात्मक जांच कर जांच रिपोर्ट मीजकने काबल
संदर्भ - श्रीमान का पत्रांक 5250 दिनांक 07.11.22

महोदय,

उपरोक्त विषयान्वित ए०२ संदर्भित पत्रांक में विवेक है
कि अर्थात् लाकार मुक्ति दिनांक 10.11.22 शाम 5 बजे कार्पन स्मित वहन
वेजेज कच्ची प्लॉट में उपस्थित स्टोर केम्पस का लघु निरीक्षण कर
यह पाया कि केम्पस में कुल 15 नग नलबूप (14 नलबूप 6" + 1
नलबूप 4") स्थापित है जिनका वर्गीकरण निम्नप्रकार है।

- (1) 6" रिचार्ज नलबूप - 4 नग
- (2) 6" पिजेसीटर नलबूप - 4 नग
- (3) 6" पुणे-चालू नलबूप - 6 नग
- (4) 4" हेडपम्प नलबूप - 1 नग

कुल नलबूप - 15 नग

उक्त प्रकार केम्पस में 6 नलबूप पुणे-चालू हैं जिनका उपयोग घरेलू
(Domestic) उपयोग जैसे कि छात्रों के पीने, नहाने धोने, स्लीपिंग कमन्डेशन में
उपयोग लिया जा रहा है तथा वर्तमान में किसी भी प्रकार का कमिश्नल उपयोग
नहीं लिया जा रहा है वस्तुस्थिति की रिपोर्ट श्रीमान को प्रस्तुत है।

Handwritten Signature

अभियन्ता
जन एकां अभियांत्रिकी विभाग
एन एन डी पाटन
फोन नं. 22264



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: EOWestR
Previous Login Date Time: 16/11/2022 11:33:12 AM, IP Address: 117.192.202.183

Logout

Application for Permission to Abstract Ground Water for Industrial use

Application Number : 21-4/17169/RJ/IND/2022		Regret Letter	Piezometer/Telemetry Detail	Payment Details
Application Code :	67354			
Investor Request ID :				
1. General Information:				
Water Quality: *	Fresh Water			
Application Type Category/ Type of Application: *	Beverages			
(i) Name of Industry: *	VARUN BEVERAGES LIMITED			
Is Renew Applied: *	NotDefined			
Is Renewd: *	NotDefined			
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$)				
Address Line 1: *	HIRAPUR KAPREN			
Address Line 2:	KAPREN			
Address Line 3:	KESHORAIPATAN			
State: *	RAJASTHAN			
District: *	BUNDI			
Sub-District: *	KESHORAIPATAN			
Village/Town: *	Keshoraipatan (Rural)			
Latitude *	25.415830			
Longitude *	76.068330		Show Latitude & Longitude	
Area Type: *	Non-Notified			
Area Type Category: *	Semi Critical			
Whether Industry is MSME: *	No			
Whether the project falls in Wetland Area: *	No			
(iii) Communication Address				
Address Line 1: *	HIRAPUR KAPREN			
Address Line 2:	KAPREN			
Address Line 3:	KESHORAIPATAN			
State: *	RAJASTHAN			
District: *	BUNDI			
Sub-District:	BUNDI			
Pincode: *	323301			
Phone Number with Area Code:				
Mobile Number: *	91-8053705000			
Fax Number:				
E-Mail: *	kamalkant.sharma@rjcorp.in			
(iv) Salient Features of the Industrial Activity: *				
VARUN BEVERAGES LIMITED (VBL OR COMPANY) IS A KEY PLAYER IN BEVERAGE INDUSTRY AND ONE OF THE LARGEST FRANCHISEE OF PEPSICO IN THE WORLD OUTSIDE USA. THE COMPANY PRODUCTES AND DISTRIBUTES A WIDE RANGE OF CARBONATED SOFT DRINKS (CSDS) AS WELL AS A LARGE SELECTION OF NON- CARBONATED BEVERAGES (NCBS), INCLUDING PACKAGED DRINKING WATER SOLD UNDER TRADEMARKS.				
(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :				
Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)	
Green Belt Area		104850.00	104850.00	
Open Land		12229.00	12229.00	
Road/ Paved Area		21260.00	21260.00	
Rooftop area of building/ sheds		46111.00	46111.00	

Total	0	184450.00	184450.00
-------	---	-----------	-----------

(vi) Drainage in the Area (River/ Nala etc) :*	
(vii) Source of Availability of Surface Water for Industrial Use (Submit Water Availability / Non Availability Certificate): * (\$)	
(viii) Average Annual Rainfall in the Area (in mm) : *	
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit) : *	
(x) Whether Ground Water Utilization for: *	NewIndustry
Date of Commencement :	
Date of Expansion :	

2.Details of Water Requirement (Fresh and Recycled Water Usage):
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(I) Total Water Requirement (a+b+c+d) (m³/day)			
	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	0.00	3844.00	3844.00
b). Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00	0.00
c). Water Supply from Any Agency (m ³ /day): *	0.00	0.00	0.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	0.00	3844.00	3844.00
d). Recycled Water Usage (m ³ /day):	0.00	382.00	382.00
Total Water Requirement (a+b+c+d) (m³/day):	0.00	4226.00	4226.00

(ii) Breakup of Water Requirement and Usage:					
Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	0.00	3284.00	3284.00	300	985200.00
Residential / Domestic	0.00	72.00	72.00	300	21600.00
Greenbel Development /Environment Maintenance	0.00	382.00	382.00	300	114600.00
Other Use	0.00	488.00	488.00	300	146400.00
Grand Total	0.00	4226.00	4226.00		1267800.00

(iii) Breakup of Recycled Water Usage:			
	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	700.00	300	210000
b). Quantity of Treated Water Available :	382.00		
i). Reuse in Industrial Activity :	318.00	300	95400.00
ii) Reuse in Greenbel Development :	382.00	300	114600.00
iii) Other Uses :	0.00	300	0.00
c). Total Treated Water Utilised :	700.00		210000.00
Net Ground Water Requirement:	3844.00 (m ³ /day)		

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: * 4

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m ³ /Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission/ Registered with CGWA	If so Details Thereof
1	Tubewell	2022	150.00	200	4.00	25.00	16	300	Submersible Pump	10.00	No	No	
2	Tubewell	2022	150.00	200	4.00	25.00	16	300	Submersible Pump	10.00	No	No	
3	Tubewell	2022	150.00	200	4.00	25.00	16	300	Submersible Pump	10.00	No	No	
4	Tubewell	2022	150.00	200	4.00	25.00	16	300	Submersible Pump	10.00	No	No	

3 (b). Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: * 6

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission/Registered with CGWA	If so Details Thereof
1	Tubewell	2022	150.00	200	4.00	25.00	16	300	Submersible Pump	10.00	No	No	
2	Tubewell	2022	150.00	200	4.00	25.00	16	300	Submersible Pump	10.00	No	No	
3	Tubewell	2022	150.00	200	4.00	25.00	16	300	Submersible Pump	10.00	No	No	
4	Tubewell	2022	150.00	200	4.00	25.00	16	300	Submersible Pump	10.00	No	No	
5	Tubewell	2022	150.00	200	4.00	25.00	16	300	Submersible Pump	10.00	No	No	
6	Tubewell	2022	150.00	200	4.00	25.00	16	300	Submersible Pump	10.00	No	No	

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day.- (\$)

Details:

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal)- (\$)

Details:

6. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA)- (\$)

Letter Number:

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

No Records exist in IndustrialNewReferralLetter

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:	2904220005772
Bharat Kosh Transaction Date:	29/04/2022

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to
Regional Director Central Ground Water Board Western Region,
6-A,
Jhalana Doongri,
JAIPUR, RAJASTHAN - 302004

3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 10000.00/- (Rupees Ten Thousand Only)

Filled By EO:

Processing Fee Submitted :	Yes	Bharatkosh Details:	
		Bharat Kosh Transaction Ref. No-	2904220005772
		Bharat Kosh Transaction Dated:	29/04/2022

5. Hard copy of application required: No

6. Ground Water Charges / Quality	Ground Water Quality Approved	
	Ground Water Charge Required:	Not Define
	Ground Water Charge Recieve:	No
	Ground Water Charge Amount:	
	Ground Water Arear Amount:	

(7) Environment Compensation Required: NotDefined

Illegal GW Abstraction (From)	(To)	Quantum Of Illegal GW (m3/d)	EC Amount (Rs):	Reason for EC	Other Reason	EC Received

(8) Penalty for non Compliance of NOC conditions Required: No

Scanned copy of signature and seal document should be attached at prescribed place before submission of application.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies

Sr.No.	Attachment Name	File Name	Download File	View File
1	NON AVAILABILITY	non availability.jpeg	Download	View

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))

Sr.No.	Attachment Name	File Name	Download File	View File
1	WATER NON-AVAILABILITY	water non-availability certificate.jpeg	Download	View

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name	File Name	Download File	View File
1	WATER QUALITY REPORT	water quality report.pdf	Download	View

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name	File Name	Download File	View File
1	RWH	Report Request.pdf	Download	View

E). Impact AssesmentReport for OCS areas by accredited consultants

Sr.No.	Attachment Name	File Name	Download File	View File
1	IA	Report Request.pdf	Download	View

F). Consent to Establish in case of Over Exploited Category No Attachment Found !

G). MSME certificate in case of MSME No Attachment Found !

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (In case of project area falling in Wetland zone) No Attachment Found !

J). Bharat Kosh Reciept (Processing Fee) :

Sr.No.	Attachment Name	File Name	Download File	View File
1	BHARAT KOSH	TransactionReceipt.pdf	Download	View

K). Bharatkosh receipt/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh receipt/Copy of Demand Draft (Restoration Charges) No Attachment Found !

M). Application with Signature and Seal:

Sr.No.	Attachment Name	File Name	Download File	View File
1	APPLICATION FORM	Application form.jpg	Download	View

N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii)) No Attachment Found !

O). Certified Revenue Sketch : (Refer: 1 (iii)) No Attachment Found !

P). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)
No Attachment Found !

R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4) No Attachment Found !

S). Authorization Letter (Previous:Authorization): No Attachment Found !

T). Extra Attachment :		No Attachment Found !
U). Scanned Industrial Application :		No Attachment Found !
V). Penalty :		No Attachment Found !
Application Submitted By:	Varun1230	
Application Submitted On:	30/04/2022	
Associated User:	Varun1230	
<input type="button" value="Print"/> <input type="button" value="Close"/>		



सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु खेद पत्र)

Regret Letter for Ground Water Withdrawal

Project Name:	Varun Beverages Limited		
Project Address:	Hirapur Kapren, Kapren, Keshoraipatan		
Village:	Keshoraipatan (rural)	Block:	Keshoraipatan
District:	Bundi	State:	Rajasthan
Pin Code:			
Communication Address:	Hirapur Kapren, Kapren, Keshoraipatan, Bundi, Bundi, Rajasthan - 323301		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. Application No.:	21-4/17169/RJ/IND/2022	2. Category:	Semi Critical
		(GWRE 2020)	
3. Project Status:	New Project		

Sir,

Please refer to your above mentioned Application. The Application is here by, rejected because of non fulfillment of the criteria /documents as per CGWA Guideline, 2020 despite repeated reminders. Further, this is to inform that withdrawal of ground by the firm without valid NOC will be treated as illegal and the firm shall be liable for penal action as per **Notified Guidelines, 2020 (S.O. 3289(E))**.

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: EOWestIR
Previous Login Date Time: 16/11/2022 11:33:12 AM , IP Address: 117.192.202.183

Logout

Application for Permission to Abstract Ground Water for Industrial Use			
Application Number : 21-4/17552/RJ/IND/2022	Final Evaluation	Piezometer/Telemetry Detail	Payment Details
Application Code :	71574		
Investor Request ID :			
1. General Information:			
Water Quality: *	Fresh Water		
Application Type Category/ Type of Application: *	Beverages		
(i) Name of Industry: *	VARUN BEVERAGES LIMITED		
Is Renew Applied: *	NotDefined		
Is Renewd: *	NotDefined		
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (5) *			
Address Line 1: *	VILLAGE HIRAPUR AND KAPREN		
Address Line 2:	KESHORAIPATAN		
Address Line 3:			
State: *	RAJASTHAN		
District: *	BUNDI		
Sub-District: *	KESHORAIPATAN		
Village/Town: *	Heerapur		
Latitude *	25.417316		
Longitude *	76.072439	Show Latitude & Longitude	
Area Type: *	Non-Notified		
Area Type Category: *	Semi Critical		
Whether Industry is MSME: *	No		
Whether the project falls in Wetland Area: *	No		
(iii) Communication Address			
Address Line 1: *	HIRAPUR AND KAPREN		
Address Line 2:	KESHORAIPATAN		
Address Line 3:	KESHORAIPATAN		
State: *	RAJASTHAN		
District: *	BUNDI		
Sub-District:	KESHORAIPATAN		
Pincode: *	323301		
Phone Number with Area Code:			
Mobile Number: *	91-8053705000		
Fax Number:			
E-Mail: *	kamalkant.sharma@rjcorp.in		
(iv) Salient Features of the Industrial Activity: *			
Varun Beverages Limited (VBL or Company) is a key player in beverage industry and one of the largest franchisee of PepsiCo in the world (outside USA). The Company produces and distributes a wide range of carbonated soft drinks (CSDs), as well as a large selection of non-carbonated beverages (NCBs), including packaged drinking water sold under trademarks			
(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :			
Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area		194350.00	194350.00
Open Land		12229.00	12229.00
Road/ Paved Area		21280.00	21280.00
Rooftop area of building/ sheds		46111.50	46111.50

Total	0	273950.50	273950.50
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(vi) Drainage in the Area (River/ Nala etc) :*	
(vii) Source of Availability of Surface Water for Industrial Use (Submit Water Availability / Non Availability Certificate): * (\$)	
(viii) Average Annual Rainfall in the Area (in mm) : *	
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit) : *	
(x) Whether Ground Water Utilization for: *	NewIndustry
Date of Commencement :	
Date of Expansion :	

2.Details of Water Requirement (Fresh and Recycled Water Usage):
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m³/day)			
	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m³/day)			
a) Ground Water Requirement (m ³ /day): *	0.00	3844.00	3844.00
b), Surface Water Available (Canal, River, Ponds etc.) (m ³ /day): *	0.00	0.00	0.00
c), Water Supply from Any Agency (m ³ /day): *	0.00	0.00	0.00
Total Fresh Water Requirement : (a+b+c) (m³/day)	0.00	3844.00	3844.00
d), Recycled Water Usage (m ³ /day):	0.00	625.00	625.00
Total Water Requirement (a+b+c+d) (m³/day):	0.00	4469.00	4469.00

(ii) Breakup of Water Requirement and Usage:					
Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	0.00	3962.00	3962.00	300	1188600.00
Residential / Domestic	0.00	72.00	72.00	300	21600.00
Greenbelt Development /Environment Maintenance	0.00	425.00	425.00	300	127500.00
Other Use	0.00	10.00	10.00	300	3000.00
Grand Total	0.00	4469.00	4469.00		1340700.00

(iii) Breakup of Recycled Water Usage:			
	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated :	382.00	300	114600
b), Quantity of Treated Water Available :	625.00		
i), Reuse in Industrial Activity :	190.00	300	57000.00
ii) Reuse in Greenbelt Development :	425.00	300	127500.00
iii) Other Uses :	10.00	300	3000.00
c), Total Treated Water Utilised :	625.00		187500.00
Net Ground Water Requirement:	3844.00 (m³/day)		

3 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: *	10
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SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m ³ /Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission/ Registered with CGWA	If so Details Thereof
1	Tubewell	2022	40.00	150	2.00	15.00	15	300	Submersible Pump	7.50	No	No	
2	Tubewell	2022	40.00	150	2.40	15.00	15	300	Submersible Pump	7.50	No	No	
3	Tubewell	2022	40.00	150	1.90	15.00	15	300	Submersible Pump	7.50	No	No	
4	Tubewell	2022	40.00	150	2.70	15.00	15	300	Submersible Pump	7.50	No	No	
5	Tubewell	2022	40.00	150	2.50	16.00	15	300	Submersible Pump	7.50	No	No	
6	Tubewell	2022	40.00	150	2.40	16.00	15	300	Submersible Pump	7.50	No	No	

7	Tubewell	2022	40.00	150	2.30	16.00	16	300	Submersible Pump	7.50	No	No	
8	Tubewell	2022	40.00	150	3.10	16.00	16	300	Submersible Pump	7.50	No	No	
9	Tubewell	2022	40.00	150	2.50	16.00	16	300	Submersible Pump	7.50	No	No	
10	Tubewell	2022	40.00	150	2.30	16.00	16	300	Submersible Pump	7.50	No	No	

3 (b). Groundwater Abstraction Structure-Proposed

Number of Proposed Structures: * 5

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours/Day	Operational Days/Year	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission/ Registered with CGWA	If so Details Thereof
1	Tubewell	2022	40.00	150	3.00	18.00	16	300	Submersible Pump	7.50	No	No	
2	Tubewell	2022	40.00	150	3.00	18.00	16	300	Submersible Pump	7.50	No	No	
3	Tubewell	2022	40.00	150	3.00	18.00	16	300	Submersible Pump	7.50	No	No	
4	Tubewell	2022	40.00	150	3.00	18.00	16	300	Submersible Pump	7.50	No	No	
5	Tubewell	2022	40.00	150	3.00	18.00	16	300	Submersible Pump	7.50	No	No	

4. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day-- (\$)

Details:

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already Implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal)- (\$)

Details:

6. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA)-* (\$)

Letter Number:

a). Attached Consent/ Approval of Government Agency(Previous: Referral Letter)

No Records exist in IndustrialNewReferralLetter

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

YES, WE WERE APPLIED WITH APPLICATION NO 21-4/17169/RJ/IND/2022. IT WAS REJECTED because of non fulfillment of the criteria /documents as per CGWA Guideline.

Processing Fee:

Bharat Kosh Transaction Ref, No:

Bharat Kosh Transaction Date:

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to

Regional Director Central Ground Water Board Western Region,

6-A,

Jhalana Doongri,

JAIPUR, RAJASTHAN - 302004

3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 10000.00/- (Rupees Ten Thousand Only)

Filled By EO:

Processing Fee Submitted :	Yes	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td colspan="2">Bharatkosh Details:</td> </tr> <tr> <td>Bharat Kosh Transaction Ref. No.-</td> <td></td> </tr> <tr> <td>Bharat Kosh Transaction Dated:</td> <td></td> </tr> <tr> <td colspan="2">DD Details:</td> </tr> <tr> <td>DD No:</td> <td></td> </tr> <tr> <td>DD Dated:</td> <td></td> </tr> <tr> <td>Bank Name:</td> <td></td> </tr> <tr> <td>In Favour Of:</td> <td></td> </tr> </table>	Bharatkosh Details:		Bharat Kosh Transaction Ref. No.-		Bharat Kosh Transaction Dated:		DD Details:		DD No:		DD Dated:		Bank Name:		In Favour Of:	
Bharatkosh Details:																		
Bharat Kosh Transaction Ref. No.-																		
Bharat Kosh Transaction Dated:																		
DD Details:																		
DD No:																		
DD Dated:																		
Bank Name:																		
In Favour Of:																		

5. Hard copy of application required: No

6. Ground Water Charges / Quality	Ground Water Quality Approved	
	Ground Water Charge Required:	Not Define
	Ground Water Charge Recieve:	No
	Ground Water Charge Amount:	
	Ground Water Arear Amount:	

(7) Environment Compensation Required: NotDefined

Illegal GW Abstraction (From)	(To)	Quantum Of Illegal GW (m3/d)	EC Amount (Rs):	Reason for EC	Other Reason	EC Received

(8) Penalty for non Compliance of NOC conditions Required: No

Scanned copy of signature and seal document should be attached at proscribed place before submission of application.

Attached Files

A). Affidavit regarding Non-availability of water supply from local government agencies No Attachment Found !

B). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))

Sr.No.	Attachment Name	File Name	Download File	View File
1	WATER NON AVAILABILITY CERTIFICATE	water non-availability certificate.jpeg	Download	View

C). Ground Water Quality Report(Previous: Non-Polluting Effluent) :

Sr.No.	Attachment Name	File Name	Download File	View File
1	GROUND WATER QUALITY REPORT	water quality report.pdf	Download	View

D). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

Sr.No.	Attachment Name	File Name	Download File	View File
1	RAIN WATER HARVESTING REPORT	AR REPORT VBL KOTA.pdf	Download	View

E). Impact AssesmentReport for OCS areas by accredited consultants

Sr.No.	Attachment Name	File Name	Download File	View File
1	GW IMPACT ASSESSMENT WITH MODELLING	GW IMPACT ASSESSMENT WITH MODELLING.pdf	Download	View

F). Consent to Establish in case of Over Exploited Category

Sr.No.	Attachment Name	File Name	Download File	View File
1	CTE AIR	Submitted AIR CTE Application BUNDI PlanLpdf	Download	View
2	CTE WATER	Submitted Water CTE Application BUNDI Plant.pdf	Download	View

G). MSME certificate in case of MSME No Attachment Found !

H). Affidavit in case of drinking/domestic/green belt (OE areas) for industries other than MSME No Attachment Found !

I). Approval from Wetland Authority (In case of project area falling in Wetland zone) No Attachment Found !

J). Bharat Kosh Reciept (Processing Fee) :

Sr.No.	Attachment Name	File Name	Download File	View File
1	BHARAT KOSH PAYMENT	TransactionReceipt.pdf	Download	View

K). Bharatkosh reciept/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

L). Bharatkosh receipt/Copy of Demand Draft (Restoration Charges) No Attachment Found !				
M). Application with Signature and Seal:				
Sr.No.	Attachment Name	File Name	Download File	View File
1	APPLICATION WITH SIGNATURE	cgwa application with signature.pdf	Download	View
N). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii)) No Attachment Found !				
O). Certified Revenue Sketch : (Refer: 1 (ii)) No Attachment Found !				
P). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !				
Q). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2) No Attachment Found !				
R). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4) No Attachment Found !				
S). Authorization Letter (Previous:Authorization): No Attachment Found !				
T). Extra Attachment : No Attachment Found !				
U). Scanned Industrial Application : No Attachment Found !				
V). Penalty : No Attachment Found !				
Application Submitted By:		Varun1230		
Application Submitted On:		25/08/2022		
Associated User:		Varun1230		
<input type="button" value="Print"/> <input type="button" value="Close"/>				



Inspection Committee at Site



Piezometer fitted with digital water level recorder (DWLR) for water level monitoring purpose



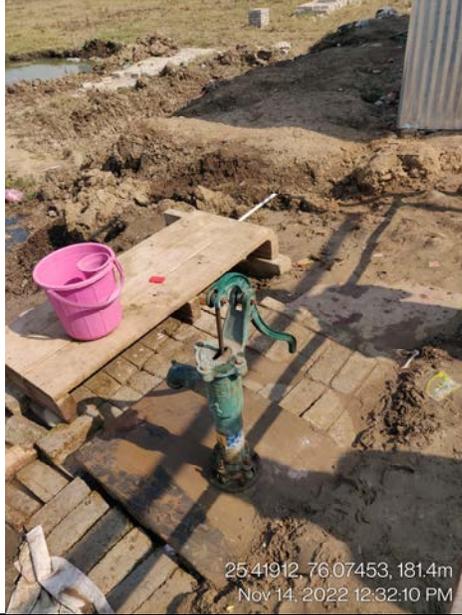
Pumping well fitted with pump and being used for ground water withdrawal



Pumping well abandoned/not in use



Wells without pump or DWLR for ground water recharge purpose



25.41912, 76.07453, 181.4m
Nov 14, 2022 12:32:10 PM

Hand Pump



25.42052, 76.07725, 184.5m
Nov 14, 2022 12:44:43 PM

Construction activity



25.41749, 76.07465, 178.6m
Nov 14, 2022 12:52:03 PM

Water accumultate during excavation



25.41507, 76.07104, 179.3m
Nov 14, 2022 12:59:11 PM

Storage Pond